

ACT No. XIX of 1940.

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the
10th April, 1940)

An Act to amend the Defence of India Act, 1939.

WHEREAS it is expedient to amend the Defence of India Act, 1939, for the purposes hereinafter appearing;

XXXV of
1939.

It is hereby enacted as follows :—

1. This Act may be called the Defence of India short title. (Amendment) Act, 1940.

XXXV of
1932.

2. In section 2 of the Defence of India Act, 1939 (hereinafter referred to as the said Act),—

Amendment of
section 2, Act
XXXV of
1939.

(a) in clause (v) of sub-section (2), after the words “with foreign powers,” the words “or with States in India, or to prejudice the maintenance of peaceful conditions in the tribal areas,” shall be inserted;

(b) in sub-section (5), after the words “not being” the brackets and words “(except in the case of a Chief Commissioner’s Province)” shall be inserted.

3. In section 18 of the said Act, after the word “from”, in both places where it occurs, the words “or in respect of” shall be inserted.

Amendment of
section 18, Act
XXXV of
1939.

Price anna 1 or 1½d.

GIPD—L66LD—24.6.40—6,500.